

2

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1791/2004

New Delhi, this the 28th day of July, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Sh. B.P. Saxena  
C/o Purushottam Saxena  
Qtr. No.7, P.N.T. Colony  
Pai Bagh, Bharatpur  
presently at Qtr. No.10-A  
Gali No.7, Kundan Nagar  
Laxmi Nagar, New Delhi.

...Applicant

(By Advocate Sh. A.K.Bhattacharya)

V E R S U S

Union of India through

1. Its Secretary  
Ministry of Communication  
Dept. of Telecommunication  
Sanchar Bhawan, New Delhi.
2. Chief General Manager  
Telecom, Deptt. of Telecommunication  
Jaipur, Rajasthan.
3. General Manager  
Telecom District  
Dept. of Telecommunication  
Bharat Sanchar Nigam Ltd.  
Bharatpur, Rajasthan.
4. Chief Accounts Officer  
C/o General Manager  
Telecom Distt.  
Bharat Sanchar Nigam Ltd.  
Telecom Distt. Manager  
Bharatpur, Rajasthan.
5. Accounts Officer  
C/o Chief General Manager,  
Telecom, Rajasthan Cireli  
DTO Cell, Jaipur, Rajasthan.

...Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha,

Heard the 1d. counsel for the applicant who has submitted that the reliefs which have been sought in this OA were submitted to the respondents for consideration through his representations submitted earlier in February, 2004. He has submitted that similar representations were made to the

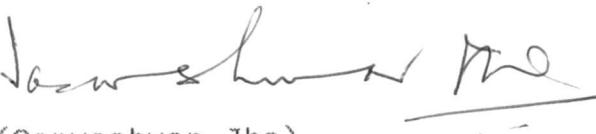
S. Me

-2/-

respondents earlier than February, 2004 also. However, he has not received any reply to these representations till date.

2. While the applicant retired on 31-1-96 on superannuation, he was initially given only provisional pension, as a departmental enquiry was pending against him till 31-1-2001. His grievance is that though an amount of Rs.706/- was commuted from his pension per month, commuted value of pension was not given to him. He has accordingly prayed that the commuted portion of his pension which was deducted since his retirement on superannuation, be refunded to him with effect from February, 1996 to 31-1-2001 together with interest @ 18 % p.a.

3. Having regard to the facts as submitted by the applicant in this OA and also that his representations on the subject have been pending with the respondents for long, I am of the considered view that the ends of justice shall be met if this OA is disposed of at the admission stage itself with a direction to the respondents to consider his representations on the matter together with this OA, treating the same as a supplementary representation of the applicant, and to dispose them of expeditiously and in any case within three months from the date of receipt of a copy of this order by issuing a reasoned and speaking order as per law. Ordered accordingly.



(Sarweshwar Jha)  
Administrative Member

/vikas/